

the State Governments have executed the Supplementary Agreement with the Reserve Bank of India in this regard.

Income-tax exemption to Gandhi Peace Foundation

2842. SHRI V. KISHORE

CHANDRA S. DEO:

PROF. K. K. TEWARI:

Will the Minister of FINANCE be pleased to state:

(a) whether the Gandhi Peace Foundation was ever granted income tax exemption;

(b) if so, when and for how long;

(c) is it a fact that the I.T. exemption facility was misused by the Foundation and it was raided by the Government of India; and

(d) if so, how and what action has Government taken against this misuse?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA):

(a) Yes, Sir.

(b) Gandhi Peace Foundation has been exempted from income-tax under section 11 of the Income-tax Act, 1961 upto the Assessment Year 1978-79.

(c) and (d). Exemption under section 11 is granted to income derived from property held under trust for charitable purposes to the extent it is so applied. The income-tax records do not indicate any misuse of this exemption.

Some adverse reports have, however, been received. These are under examination in the pending assessments and appropriate action under the law will be taken. The Income-tax Department has not conducted a

search under section 132 on the Gandhi Peace Foundation.

Grants to Gandhi Peace Foundation by All India Handicrafts Board

2843. PROF. K. K. TEWARI: Will the Minister of COMMERCE be pleased to state:

(a) whether the All-India Handicrafts Board has given any grants to the Gandhi Peace Foundation during the last three years;

(b) if so, how much money has been given during the last three years;

(c) for what purpose these grants were given and on what conditions; and

(d) what is the policy of Government to give grants to such institutions which have neither any technical competence and expertise nor institutional set-ups in such subject?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN):

(a) Yes, Sir.

(b) The All-India Handicrafts Board had given following grants to the Gandhi Peace Foundation:—

	Rs.
1977-78	6,70,100
1979-80	4,47,776
1980-81	Nil

(c) Grant was given for running training schemes in zardozi, Ivory, wood and jewellery crafts and setting up two Rural Marketing Centres in two blocks in Bihar. The terms for grant are given in the statement attached.

(d) Government gives grants to such voluntary organisations who have the capacity to implement specific Plan Schemes.

Statement

Terms and conditions under which grant-in-aid is sanctioned by the All India Handicrafts Board, New Delhi.

1. Any amount will be surrendered by the end of the financial year unless allowed to be adjusted against next year's grant.
2. The accounts shall be audited by the registered accountant or recognised body of auditors.
3. The beneficiary institution shall send to the Government a statement of accounts, daily audited, together with the auditor's certificate that the conditions attached to the grant are being fulfilled (or giving details of the breaches of these conditions). The statement of accounts may be countersigned by a responsible officer of the beneficiary institution. The audited statement shall be sent by the end of June following the financial year to which it pertains.
4. The grant shall not be diverted to or utilised for purpose other than that for which it is sanctioned. The execution of the schemes for which the grant is made shall not be entrusted to another institution or organisation without prior permission of the All India Handicrafts Board. Expenditure in this behalf will be incurred by the beneficiary institution.
5. The beneficiary institution shall submit to the Govt. such reports, statements etc., in respect of expenditure from the grant as and when required to show that the conditions of the grant have been observed, and that there has not been any variation or diversion of funds.
6. The beneficiary institution shall keep its accounts open for a cost check by the Comptroller and Auditor General at his discretion.
7. The beneficiary institution will submit its accounts for audit promptly, whenever required to do so whether they are complete or not.

8. The beneficiary institution undertakes to be governed by all the conditions of the grants and assets.

9. The beneficiary institution shall maintain a register in the form GFR 19 of the permanent and semi-permanent assets acquired wholly or mainly out of this Government grant and a copy thereof shall be furnished to the Government annually by the end of June following the financial year to which it relates. The register of assets shall be available for/open to scrutiny by audit.

10. The assets acquired wholly or substantially out of Government Grant-in-aid should not, without the prior sanction of Central Government be disposed of, encumbered or utilised for purposes other than those for which the grant was sanctioned.

11. A performance-cum-achievement report will be submitted by the guarantee.

12. The grant shall be spent on the specific purpose for which it is sanctioned.

Firing of a Shot from a Semi-automatic Pistol at Palam

2844. SHRI K. A. RAJAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that an Air India Passenger who arrived at Palam on 6th June, 1981 fired a shot from a semi-automatic pistol and escaped;

(b) if so, the details;

(c) nature and value of goods brought by him; and

(d) steps taken to arrest him?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) Yes, Sir.